

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

**CP (IB) No. 195/95/HDB/2023
AND
IA (IBC) 121/2024 & IA (IBC) 515/2024 in IA (IBC) 121/2024 in
CP (IB) No. 195/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Bank of Baroda

...Petitioner

AND

Mr. B Shyam Sundar

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 515/2024 in IA (IBC) 121/2024

Learned Counsel Smt Sandhya Rani, for applicant present.

This is an application filed by the Personal Guarantor to re-open the matter enabling the Personal Guarantor to file counter/objections to the commissioner's report.

Learned counsel today submits that this application is withdrawn with liberty to approach the COC/ Resolution professional with a fresh re-payment plan. we direct that the proposed action shall be commenced by Personal Guarantor within two weeks from today and complete by 01.06.2024. With these observations, **this IA No 515/2024 is disposed of.**

IA (IBC) 121/2024

Heard. For orders on 03.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)